

**SUPREME COURT OF INDIA**

Tejalben

Vs.

Mihirbhai Bharatbhai Kothari

C.A.No.163 of 2016

(Kurain Joseph and R.F.Nariman, JJ.)

11.01.2016

**JUDGMENT**

**Kurian.Joseph,J.**

(Arising out of SLP ( C) No. 15810 of 2015)

1. Leave granted.
2. This appeal has been filed against the order dated 10.12.2014 passed by the High Court of Gujarat at *Ahmedabad* in Miscellaneous Civil Application (For Transfer) No.2596 of 2014 whereby the High Court dismissed the transfer application.
3. It is seen that suit for divorce is pending before the Principal Judge, Family Court, Rajkot. The appellant had moved before the High Court of Gujarat at *Ahmedabad* for transfer of proceedings pending at Rajkot to Jamnagar.
4. It is seen that further proceedings between the parties are pending at Jamnagar. Therefore, we find no reason why the divorce case be not transferred to Jamnagar.
5. The order dated 10.12.2014 is hence, set aside and the transfer of proceedings from Rajkot to Jamnagar, is allowed.
6. The appeal stands disposed of. No costs.